(ग) इस प्रकार के अग्निकांडों में तत्काल सहायता पहुंचाने के लिये कौन-सी विशेष व्यवस्था की गई है ?

गृह-कार्य मंत्रालय में राज्य-मंत्री (श्री बातार) : (क) से (ग). अग्नि शामक दल की छोटी मोटी बुलाहटों के अतिरिक्त, दिल्ली में २१ से २६ मई, १९६२ के दौरान में आग लगने की दो सख्त घटनायें हुई । आग की सख्त घटनाएं जो घटी उनके सम्बन्ध में एक विस्तृत विवरण सभा पटल पर रख दिया गया है । **[देखिये परिशिष्ट ४, अनुबन्ध संख्या ४]**

जहां तक सहायता-कार्य का सम्बन्ध है, दिल्ली के उप-आयुक्त निःशुल्क दान के रूप में देने के लिये कुछ नकदी का इंतजाम करते रहे हैं । इस भुगतान का अभिप्राय उन लोगों को जो संकट के कारण चूबे मर जाने की स्थिति में है, तुरन्त सहायता प्रदान करना है । दिल्ली रेड क्रास सोसाइटी भी दूध, दवायें, कपड़े आदि बांटने के रूप में सहायता कार्य करती है ।

दिल्ली नगर निगम उन लोगों को जिनके निवास-स्थान को क्षति हुई है, १० से २५ रु० तक की नकद सहायता देने का इंतजाम कर रहा है । आवश्यकता होने पर प्रत्येक मामले में शामियाना आदि के रूप में तुरन्त आश्रय देने तथा पकाया हुआ भोजन और पानी का प्रबन्ध भी किया जाता है ।

भारत-पाक सीमा पर स्थित गांव में हथ गोले फेंकना

२८५९. **श्री भक्त दर्शन** : क्या **गृह-कार्य** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि २४ मई, १९६२ की रात को अमृतसर से लगभग चालीस मील दूरी पर स्थित भारत-पाक सीमा के निकट गांव बलटोहा के एक मकान पर कुछ अज्ञात व्यक्तियों द्वारा दो हथ गोले फैंके गये, जिस से कि उस मकान के एक अंश को हानि पहुंची और तीन बच्चों को चोटें आई ;

(ख) यदि हां, तो क्या इस बारे में एक विस्तृत विवरण सभा-पटल पर रखा जायेगा ; और

(ग) उस घटना से सम्बन्धित व्यक्तियों को दण्ड दिलाने और भविष्य में रोक-थाम के लिये क्या कार्यवाही की जा रही है ?

गृह-कार्य मंत्रालय में राज्य-मंत्री (श्री बातार) (क) और (ख). नहीं। २३/२४ मई, १९६२ की रात को चार व्यक्तियों ने अमृतसर जिले के बलटोहा गांव में मखन सिंह के मकान के अहाते में दो बम फैंके । केवल एक भैंस जख्मी हुई । इसके अतिरिक्त और किसी को चोट नहीं आई । कहा जाता है कि आक्रमणकारियों को पहचान लिया गया था और उनमें से दो को गिरफ्तार कर लिया गया है। आक्रमण का कारण जमीन के बारे में पिछली दुश्मनी बताया जाता है ।

(ग) भारत दंड संहिता की धारा ३०७ और विस्फोटक पदार्थ अधिनियम, १९०८ की ४,५,६ धाराओं के अधीन मामला दर्ज कर लिया गया है और जांच की जा रही है ।

Quarters for Employees of Hindustan Steel Ltd.

2860. Shri Munzni: Will the Minister of **Steel and Heavy Industries** be pleased to state:

(a) whether it is a fact that a few displaced workers employed in the Hindustan Steel Limited have not been provided with quarters and are still residing in nomadic huts; and

(b) what steps Government propose to take for the resettlement of these

displaced persons employed under Hindustan Steel Limited?

The Minister of Steel and Heavy Industries (Shri C. Subramaniam): (a) and (b). Most of the displaced persons who are in the employ of Hindustan Steel Limited have been provided with accommodation in the resettlement colonies set up by the State Governments in the neighbourhood of steel townships. Preference to displaced persons is given in the matter of employment and after their employment, the allotment of company's quarters is governed by the Rules applicable to all Hindustan Steel Limited employees.

Central Secretariat Clerical Service Scheme

2862. Shri S. M. Banerjee: Will the Minister of **Home Affairs** be pleased to state:

(a) the number of Lower Division and Upper Division Clerks, separately class-wise, at the time of formation of Central Secretariat Clerical Service Scheme;

(b) their total number as on 1st May 1962; and

(c) how many of Lower Division Clerks have been promoted as Upper Division Clerks and how many of Upper Division Clerks have been promoted as Assistants on the basis of departmental promotion since the formation of Central Secretariat Clerical Service Scheme?

The Minister of State in the Ministry of Home Affairs (Shri Datar):

(a) The number of posts of Upper Division Clerks. .	1500 (approximate)
The number of posts of Lower Division Clerks . . .	6100 (approximate)
(b) The number of posts of Upper Division Clerks. .	2900 (approximate)
The number of posts of Lower Division Clerks . . .	9500 (approximate)

(c) All the vacancies in the Upper Divison grade which became available from time to time have been filled by promotion from the grade of Lower Division Clerk and of the 4390 permanent clerks eligible for promotion on the basis of seniority, 2814 were promoted as Upper Division Clerks. The remaining were holding either higher posts or had been appointed to other ex-cadre posts and were not available for appointment as Upper Division Clerks.

As regards promotions from Upper Division Clerks to the grade of Assistants, the position was explained in the statement laid on the Table of the House on 20th March, 1962, in reply to 'unstarred' Question No. 179 by Shri P. C. Borooah. Since then, orders regarding the promotion of a further batch of 50 permanent Upper Division Clerks as Assistants have also issued.

Central Secretariat Service

2863. Shri S. M. Banerjee: Will the Minister of **Home Affairs** be pleased to state the total number of persons recruited for appointment in Grade IV of the Central Secretariat Service (R. & R.) Scheme through the agencies of the Transfer Bureau and the Employment Exchange?

The Minister of State in the Ministry of Home Affairs (Shri Datar): The information is not available.

Recruitment of Assistants.

2864. Shri S. M. Banerjee: Will the Minister of **Home Affairs** be pleased to state:

(a) the total number of open competitive examinations held by the Union Public Service Commission for the recruitment of Grade IV (Assistants) of the Central Secretariat Service (R&R) Scheme since the enforcement of Central Secretaiat Service (R&R) Scheme;

(b) the number of Assistants recruited in each examination, examination-wise;